

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

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LUCKNOW

Contempt Petition No.62 of 1992

Inre

O.A. No. 377/90

Har Swarup

Petitioner

versus

Union of India & others

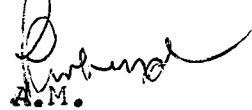
Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. K. Obayya, Adm. Member.

Vide order dated 14.5.92 this Tribunal directed the respondents to pay the amount of interest to the applicant on the amount of gratuity, commutation of pension, arrears of pension and D.A. and T.A. etc. within a period of one month from the date of receipt of a copy of the judgment. In short reply which has been filed today, it has been stated that the amount of interest has been paid to the applicant through Cheque. The respondents contended that the order has been complied with while the applicant states that the order has not been complied with, in as much as; only one month's time was granted and the respondents have paid the amount after six months and as such the respondents are liable to be punished for committing contempt of court. It is true that the payment has not been made within one month but now the payment has been made. No useful purpose

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will be served in punishing the respondents. Accordingly with the warning that the respondents should be careful realm of infuture, and they should not enter into/contempt, the contempt petition is consigned. Notices are discharged.


A.M.


V.C.

Shakeel/-

Lucknow: Dated 20.11.92.